

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

STARRED QUESTION NO:100
ANSWERED ON:03.03.2010
ALLOCATION OF COAL BLOCKS
Mahtab Shri Bhartruhari

Will the Minister of COAL be pleased to state:

- (a) the number of coal blocks identified and allocated to public and private sectors, till date for captive end use, year-wise and the revenue generated as a result thereof;
- (b) the manner in which these coal blocks have been allocated;
- (c) the number of coal blocks where mining/production has started;
- (d) whether the Government proposes to allocate more coal blocks for captive coal mining to the power, iron, steel and cement sectors;
- (e) if so, the details thereof, sector-wise; and
- (f) the time by which the coal blocks are likely to be allocated?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION(SHRI SRIPRAKASH JAISWAL)

(a) to (f): A statement is laid on the table of the House.

STATEMENT REFERRED TO IN ANSWER TO PARTS (A) TO (F) OF THE LOK SABHA STARRED QUESTION NO. 100 FOR REPLY ON 03.03.2010 ASKED BY SHRI BHARTRUHARI MAHTAB:

(a): Initially, a total of 229 coal blocks with geological reserves of 50 billion tonnes were identified. Out of this, a total of 208 coal blocks (including 61 coal blocks allocated to Central and State PSUs under government dispensation) with geological reserves of 48.82 billion tonnes have been allocated to various public and private sector companies. Further, an exercise was carried out for identification of new coal blocks. Out of 185 blocks so identified, Coal India Limited (CIL) has sought to retain 138 coal blocks with geological reserves of 57.57 billion tonnes. The year-wise details of coal blocks allocated to public and private sector companies for captive use is given below:-

Year	Public Sector	Private Sector
Till 2003 14		24
2004 03		0
2005 05		16
2006 06		21
2007 04		18
2008 01		20
2009 -		14
Total 34		113

The coal blocks are allocated for captive use and the Central Government does not earn any revenue out of the allocations made.

However, the allocattee companies pay royalty to the concerned State Governments where in the coal block is located on commencement of production from the respective coal blocks.

(b): At present, allocation of coal blocks is done through the mechanism of an inter-Ministerial inter-Governmental body called the Screening Committee. The Screening Committee is chaired by the Secretary (Coal) and has representation from Ministry of Steel, Ministry of Power, Ministry of Industry and Commerce, Ministry of Railways, Ministry of Environment & Forests, Coal India Limited (CIL), Central Mine Planning & Design Institute Ltd. (CMPDIL) and the concerned State Governments. The application is received from the applicant in the Ministry of Coal along with its enclosures and is then sent to the concerned administrative Ministry as well as to the State Governments for their scrutiny and recommendations. It is also sent to CIL/CMPDIL for their scrutiny and recommendations. In the Screening Committee, the applicant is given an opportunity to present his case before the Screening Committee. Allocation of coal block is decided on merits through consultation/discussions in the Screening Committee. Guidelines for allocation of coal blocks both for the use of the Screening Committee and guidance to the applicants have been framed and necessary changes are made in the same from time to time based on the experience gained and the suggestions of the Screening Committee. The same are displayed on the website of the Ministry of Coal.

(c): As on date, 26 coal blocks have come into production.

(d) to (f): Allocation of coal blocks is a non-going process and as and when the coal blocks are identified and earmarked for allocation, the same are considered for allocation.